THE HONOURABLE SRI JUSTICE ALAPATI GIRIDHAR

WRIT PETITION (SR) No: 45100 OF 2026

ORDER:

The Writ Petition was assigned to this Court by way of a House Motion.

2. Mr. V.Sai Kumar, learned counsel for the Writ Petitioners commenced his submissions and finallly submitted that the Writ Petition became infructuous. The learned counsel sought liberty to file fresh Writ on the election process.

3. Mr. Ajay Kumar Kanaparthi, learned counsel representing Mr. N. Ashwini Kumar, learned Standing Counsel for the State Election Commission for Respondent No.5 also submits that the Writ Petition became infructuous.

4. Recording the same, the Writ Petition is dismissed as infructuous. There shall be no order as to costs. The Writ Petitioners are at liberty to pursue for appropriate remedy.

As a sequel, all pending miscellaneous applications, if any, shall stand closed.

JUSTICE ALAPATI GIRIDHAR

Dt: 19.10.2026
TJN / JS

THE HONOURABLE SRI JUSTICE ALAPATI GIRIDHAR

WRIT PETITION (SR).No: 45100 OF 2026

Dated: 19.10.2026
TJN / JS

HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

MAIN CASE No: WRIT PETITION (SR).NO: 45100 OF 2026

PROCEEDING SHEET

Sl.No	DATE	ORDER	Office Note
	19.10.2026	**AGD, J** Writ Petition is dismissed as infructuous. (vide separate order) _____ **AGD, J** TJN / JS	